



HIGH COURT OF MADHYA PRADESH; BENCH AT INDORE

FORM - 'D'

REJECTION ORDER

(See Rule 4(2))

No.RTIA/DR-HCIND/ 274

Indore, Dated 02.02.2015

From:

**The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.**

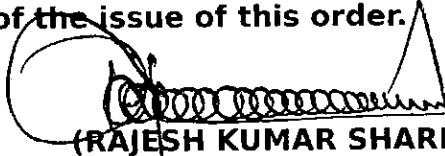
To,

**Mrs. Jasbir Kaur Poonia,
68, Vishnupuri,
Indore.**

Please refer to your application dated 20.01.2015 registered at our I.D.No 55/2014-15, addressed to the undersigned regarding supply of information under Right to Information Act,2005. As per the application and as desired by you regarding information about C.C. of note sheet dated 12/13-3-2014 in F.A. 685/2007(Pending), which was moved to assign the matter to Hon'ble Shri Justice P.K. Jaiswal as Judge but as per office report dated 28/01/2015 the information can not be supplied, as there is no note sheet dated 12/13-3-2014 available in F.A. No. 685/2007 on that date in this regard.

Moreover, this is to further submit that as per the Rule 8(1) of High Court of M.P. (Right to Information) Rule 2006' as amended, State Public Information Officer shall not be liable to provide any information which can be obtained under the provisions of Chapter XVIII of the High Court of M.P. Rules, 2008. You are accordingly requested to contact Copying Section of this Bench Registry and apply for certified copies of the documents required by you after paying the proper copying fee.

As per Section 19 of the Right to Information Act,2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.


(RAJESH KUMAR SHARMA) 02.02.15
DEPUTY REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.